क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड
280, एन0एच0-19, रनियाँ, कानपुर देहात-209304

सन्दर्भ सं0- 1685/JB/H-14/22 दिनांक : 05/12/2022

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail - judicial-ngt@gov.in

Sub: Submission of Joint Committe Report in compliance of order dated 05.09.2022 passed by Hon'ble National Green Tribunal in O.A. No. 541/2022 Jai Singh and other Vs State of Uttar Pradesh and Ors.

Sir,

In compliance of order dated 05.09.2022 passed by Hon'ble National Green Tribunal in O.A. No. 541/2022 Jai Singh and other Vs State of Uttar Pradesh and Ors., the report of Joint Committee is enclosed herewith.

It is requested that the Joint Committee report may be presented before the Hon'ble Tribunal for kind consideration.

Yours faithfully,

Encl: As above.

(Ashutosh Pandey)
Regional officer (In.)

Report of Joint Committee in Compliance to the Hon'ble NGT order dated 05/09/2022 in Original Application No. 541/2022 in the Matter of "Jai Singh and others Vs State of Uttar Pradesh & Ors.".

1.0 Permeable:

The Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 05/09/2022 in the matter of Jai Singh and others Vs State of Uttar Pradesh & Ors. has constituted a joint committee of CPCB, State PCB, UP and District Magistrate, Kannauj for verification of factual position. **The copy of reference NGT order is annexed as Annexure-1.**

The relevant para of said order, is reproduced hereunder:

"..In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representative of CPCB, State PCB, and District Magistrate, Kannauj and direct the same to meet, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance..."

2. Proceedings

Order of the Hon'ble National Green Tribunal Dated 05/09/2022

In compliance of the referenced NGT order, the committee was constituted comprising of following members:

1. Sh. Ashutosh Pandey, Regional Officer, UPPCB, Kanpur Dehat (Representative of UPPCB)
2. Sh. Gajendra Kumar, ADM, District Kannauj (Representative of DM, Kannauj)
3. Sh. Runa Oraon, Scientist-D, CPCB, Regional Directorate, Lucknow (Representative of CPCB)

3. Site Inspection:

In accordance to the referenced order of Hon'ble NGT, inspection of M/s H.M. Brick Kiln, Kannauj Road, Kusumkhor, District Kannauj, Uttar Pradesh was carried out on November 04, 2022. During inspection, Project Proponent (Sh. Wasim Khan, Owner) was available at site, however Complainant Jai Singh was not presented at site. UPPCB has tried to contact complainant by mobile, e-mail and at Village- Kusumkhor, but he neither could contacted nor he responded.

Scanned with OKEN Scanner

4. Salient Observations

The Committee visited M/s H.M. Brick Kiln, Kannauj Road, Kusumkhor, District Kannauj, Uttar Pradesh and the observations made by the committee are summarised as under:

1. During visit, the brick kiln was found non- operational. It is informed by the Brick Kin owner that the brick kiln is not operational since June 21, 2022 due to rainy season.
2. It is informed that the brick kiln is established in October, 2021.
3. It is informed that installed capacity of Brick Kiln is 20, 000 bricks/day. During visit, approx.04 lakh bricks were lying at the brick kiln.
4. The brick kiln has not obtained "No Objection Certificate" (NOC) for establishment of Brick Kiln.
5. The brick kin are not having consent to operate under the Water and Air Act from UPPCB.
6. The brick kiln is rectangular in shape and installed ID fan with capacity 10 HP.
7. During visit, committee observed that brick kiln has not installed ladder, monitoring platform & porthole at the stack.
8. The Brick kiln is using coal, wood and wood dust as fuel. Emission from the kiln is emitted through stack of height approx. 115 ft.
9. The Brick Kiln has 02 borewells to meet its fresh water requirement. No flow meter is installed at borewells.
10. As informed, the Brick Kiln has obtained permission from Mining department. The Brick Kiln has submitted regulating fees 1,71,290/- to mining department for the year of 2021-22.
11. As per the Uttar Pradesh Brick Kilns (Siting Criteria for establishment) Rules, 2012, No licence in respect of firing of brick kiln or for mining lease shall be granted by Zila Panchayat/concern district administration until and unless a valid previous consent (NOC) is obtained by the owner of the brick kin, issued by the State Pollution Control Board. The mining Department has not complied with this condition.
12. UPPCB has issued notice not to operate brick kiln without CTE/CTO from SPCB on 14.04.2022 to the Brick Kiln, which is not complied by the Brick Kiln Owner and operate brick kiln till June 20, 2022. Again UPPCB has issued Closure order on 29.09.2022. Copy of the notice & closure order are annexed as **Annexure-2.**

Scanned with OKEN Scanner

13. Lekhpal, Kusumkhor, Bangar has measured the distance of nearby village from Brick Kiln. copy of the report is annexed as **Annexure-3**. Distance and direction of residential area, School, PWD Road, nearby Brick kiln from Brick Kiln are as below:

S. No.	Siting Criteria	Distance (approx.)	Direction from Brick Kiln	The Uttar Pradesh Brick Kilns (Siting Criteria for establishment) Rules, 2012
1.	Distance from residential area	• Akbarpur Mjre, Kusukkhor-1.5 Km • **Makhaipur-800 m** • Kumharanpurwa-02 Km	North-East South North-West	01 km
2.	Distance from School	• **Primary School, Makhaipur-800 m**	South	01 km
3.	Distance from PWD Road	**Kannauj to Kumharpurwa Road-75 m**	North	100 m
4.	Distance from nearby Brick kiln	**Dildar Brick Field-650 m**	North-East	800 m

14. It is evident from above, Brick Kiln is not meeting distance criteria as per The Uttar Pradesh Brick Kilns (Siting Criteria for establishment) Rules, 2012.

5. Recommendations:

1. The Brick Kiln may be imposed environmental compensation by SPCB for operation without consent to operate.

Scanned with OKEN Scanner

2. The Brick Kiln should not be allowed to operate as the Brick Kiln is not comply with condition stipulated in The Uttar Pradesh Brick Kilns (Siting Criteria for establishment) Rules, 2012 with respect of Siting criteria and not obtained NOC from SPCB. District Administration, Kannauj should ensure closure of the brick kiln.

6. **Inspection Team:**

Name of the Committee Members and Department	Signature
Sh. Ashutosh Pandey, Regional Officer, UPPCB, Kanpur Dehat	
Sh. Gajendra Kumar, ADM, District Kannauj	
Sh. Runa Oraon, Scientist-D, CPCB, Regional Directorate, Lucknow	

ANNEXURE-1

Item No.10 (Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

(By Video Conferencing)
Original Application No. 541/2022

Jai Singh & Ors.

...Applicant

Versus

State of U.P. ...Respondent

Date of hearing: 05.09.2022

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None.

Application is registered based on a letter petition received by Email.

ORDER

1. Mr. Jai Singh and other residents of village Makhaipur , Post-Kusumkhor, Tehsil & District Kannauj, Uttar Pradesh have sent the present letter petition, which is treated and registered as original application and assigned to this Bench under the orders of Hon'ble Chairperson of this Tribunal, complaining about illegal establishment of H.M. Brick kiln at Kannauj road, Kusumkhor in 2021 at the distance of 250 meters from the populated area in violation of environmental norms and directions of this Tribunal causing damage to environment, fertile land and crops.

2. This Tribunal is empowered to *suo moto* take cognizance of the cases involving questions relating to environment arising out of the implementation of enactments specified in First Schedule of the National Green Tribunal Act, 2010 as held by Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897.*** This Tribunal can also take cognizance of such cases on the basis of letter

Scanned with OKEN Scanner

petitions in accordance with settled principles of law governing Public Interest Litigation.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representative of CPCB, State PCB, and District Magistrate, Kannauj and direct the same to meet, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms then it shall forward a copy of its report to:-

(i) the Project Proponent to enable it to comply with the recommendations in its report or file objections against its observations/recommendations in its report and file its response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee; and

(ii) the State PCB, and District Magistrate, Kannauj to enable them to take appropriate remedial action by giving notice to/hearing the project proponent and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of

Scanned with OKEN

environment and submit their action taken reports within one month from the date of receipt of a copy of the report of the Joint Committee.

The reports be submitted by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. List for further consideration on 09.12.2022.

6. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the CPCB, State PCB, and District Magistrate, Kannauj by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 05, 2022
AG

Scanned with OKEN

ANNEXURE-2

ई-मेलः- rokanpurdehat@uppcb.in

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

पत्रांक – 1018 / आई–4 / 2022

दिनांक– 14 / 04 / 2022

सेवा में,

मै0 एच0एम0 ईट भट्ठा
ग्राम–कुसुमखोर,
तहसील व जनपद–कन्नौज।

विषयः–**आई0जी0आर0एस0 सन्दर्भ सं0–40016022001060 के माध्यम से ग्राम–कुसुमखोर, तहसील व जनपद–कन्नौज में निर्माणाधीन ईट भट्ठा के विरूद्ध प्राप्त शिकायत के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक आई0जी0आर0एस0 संदर्भ संख्या– 40016022001060 के माध्यम से आपके ईट भट्ठे के विरूद्ध श्री राजकिशोर व अन्य द्वारा शिकायती पत्र प्रेषित किया गया है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त शिकायती पत्र में उल्लिखित किया गया है कि गाटा संख्या–2672, 2677, ग्राम कुसुमखोर परगना व तहसील एवं जनपद–कन्नौज में बिना किसी की अनुमति (गाइडलाइन) का पालन किये अवैध रूप से भट्ठे का निर्माण किया जा रहा है, जिसके स्थापना एवं संचालन को रोकने हेतु अनुरोध किया गया है।

उक्त शिकायती पत्र का संज्ञान लेते हुये इस कार्यालय के प्राधिकृत अधिकारी से ईट भट्ठा स्थल का निरीक्षण दिनांक 14.04.2022 को कराया गया। निरीक्षण आख्यानुसार निरीक्षण के समय ईट भट्ठे के प्रतिनिधि के रूप में श्री वसीम खान उपस्थित थे। निरीक्षण के समय ईट भट्ठा संचालित नहीं पाया गया। ईट भट्ठा स्थल पर लगभग 120 फिट ऊंची, पक्की चिमनी एवं ट्रेन्च का निर्माण पूर्ण पाया गया तथा स्थल पर ईट पथाई का कार्य भी होता हुआ पाया गया। निरीक्षण के समय किसी भी विभाग के सक्षम अधिकारी द्वारा जारी प्रदत्त लाइसेंस / अनुमति पत्र प्रस्तुत नहीं किया गया एवं ईट भट्ठे की स्थापना एवं संचालन हेतु राज्य बोर्ड से अनापत्ति / सहमति भी प्राप्त नहीं की गयी है जबकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में वर्णित प्राविधानों के अंतर्गत ईट भट्ठे की स्थापना / संचालन हेतु राज्य बोर्ड से सहमति प्राप्त किया जाना अनिवार्य है।

अतः उपरोक्त परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि ईट भट्ठे की स्थापना एवं संचालन राज्य बोर्ड से अनापत्ति / सहमति प्राप्त किये बिना कदापि न किया जाये, अन्यथा की दशा में आपके ईट भट्ठे के विरूद्ध पर्यावरणीय अधिनियमान्तर्गत विधिक (बंदी / अभियोजनात्मक) कार्यवाही की जा सकती है, जिसका समस्त उत्तरदायित्व स्वयं आपका होगा।

भवदीय

(जे0पी0 मौर्य)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. जिलाधिकारी महोदय, कन्नौज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. मुख्य पर्यादरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
3. जिला खनन अधिकारी, कन्नौज को इस अनुरोध के साथ प्रेषित कि उपरोक्त परिपेक्ष्य में आपने स्तर से भी नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

क्षेत्रीय अधिकारी

C:\Users\hp\Desktop\RO kanpur dehat ss\UGRSVigil 15.09.2021 (Repaired).docx

ANNEXURE-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTRCL BOARD

पत्रांक सं0
Ref. No. 482546 /सी-2/वायु-165/कानपुर देहात/22

दिनांक
Date 29/09/22

सेवा मे,

मै0 एच0एम0 ईट भट्ठा,
ग्राम-मखाईपुर, पोस्ट-कुसुमखोर, तहसील-कन्नौज
जनपद-कन्नौज।

पंजीकृत

यह कि गैसर्स एच0एम0 ईट भट्ठा, ग्राम-मखाईपुर, पोस्ट-कुसुमखोर, तहसील व जनपद-कन्नौज जिसे अपने उद्योग कहा जायेगा, ईट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा-40 के अन्तर्गत एक कम्पनी है।

क्षेत्रीय कार्यालय, कानपुर देहात के पत्र दिनांक 27.09.2022 द्वारा प्रेषित आख्यानुसार उक्त ईट भट्ठा उ0प्र0 ईट भट्ठा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 के अनुरूप स्थापित नहीं है एवं ईट भट्ठे को राज्य बोर्ड से स्थापना से पूर्व अपेक्षित प्रमाण पत्र एवं संचालन हेतु जल/वायु अधिनियम के प्राविधानों के अन्तर्गत सहमति आदेश प्राप्त नहीं है तथा ईट भट्ठे को क्षेत्रीय कार्यालय के द्वारा प्रेषित नोटिस दिनांक 14.02.2022 का अनुपालन भी सुनिश्चित नहीं किया गया है। इस प्रकार ईट भट्ठे द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय अधिकारी के पत्र दिनांक 27.09.2022 द्वारा उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित मे जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु अधिनियम 1981 यथासंशोधित की धारा 31-ए के अंतर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। अतः उद्योग को वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम अधिकारी के अनुमोदनोंपरान्त निम्नानुसार बंदी आदेश जारी किये जाते है कि-

1. यह कि गैसर्स एच0एम0 ईट भट्ठा, ग्राम-मखाईपुर, पोस्ट-कुसुमखोर, तहसील व जनपद-कन्नौज में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दें।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

सक्षम अधिकारी के अनुमोदनोपरान्त

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, कन्नौज को इस अनुरोध के साथ प्रेषित कि ईट भट्ठा को तत्काल बन्द कराये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।
2. पुलिस अधीक्षक, कन्नौज को इस आशय से प्रेषित कि ईट भट्ठे की बंदी सुनिश्चित रहने हेतु कृपया संबंधित अधीनस्थ को निर्देशित करने का कष्ट करें।
3. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, कन्नौज को संदर्भित उद्योग के विद्युत विच्छेदन हेतु प्रेषित।
4. अधिशासी अधिकारी, उ0प्र0 जल निगम, कन्नौज को जल आपूर्ति रोके जाने हेतु प्रेषित।
5. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात को इस निर्देश के साथ प्रेषित कि उद्योग को जारी बंदी आदेश की प्रति उद्योग को प्राप्त कराते हुए पावती तथा उद्योग को जारी बंदी आदेश का अनुपालन जिला प्रशासन से समन्वय स्थापित कर सुनिश्चित कराते हुए अनुपालन आख्या 03 दिन में प्रेषित करना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी.-12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ-226010
दूरभाष 0522-2720828, 2720831
फैक्स 0522-2720764, 2720676

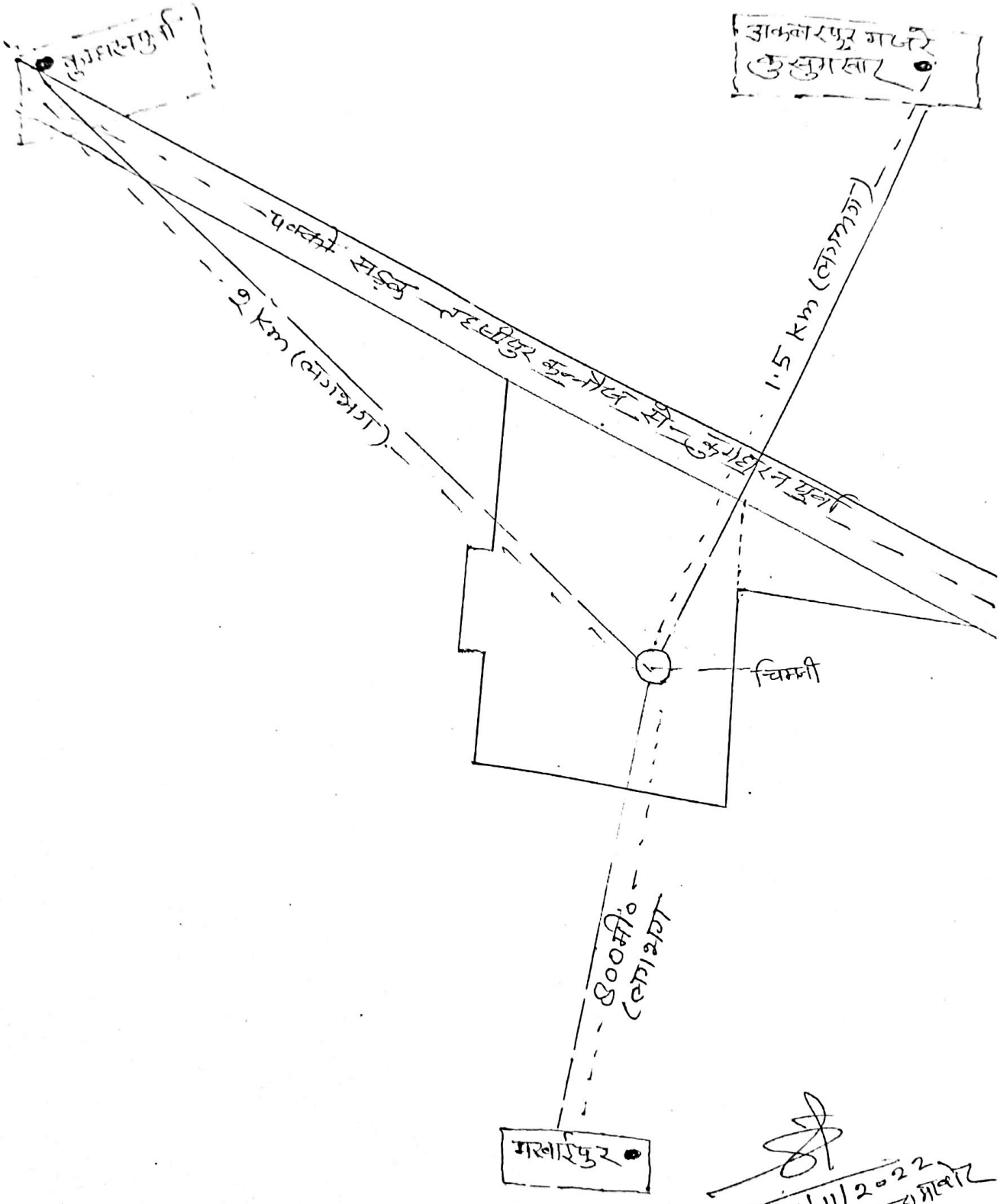
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow-226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in

प्रतिलिपि
उपजिलाधिकारी
एच0 एम0 ब्रिक फील्ड
कुसुमखोर, कन्नौज
मो0 7521003272

ANNEXURE-3

मोनरी नक्शा

इच.एम.ई.पी. गढ़वा कुसुमसार नगर से न्यूनतम दूरी के गांव



14/11/2022
लेo दो०-कुसुमसार
नगर